

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 1694, 1695 & 1236 OF 2019 IN  
DFR NO. 2185 OF 2019**

**Dated: 18<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Zamil Infra Private Limited** **...Appellant(s)**

**Vs.**

**Haryana Power Purchase Centre & Ors.** **...Respondent(s)**

Counsel for the Appellant(s) :

Counsel for the Respondent(s) :

**ORDER**

**IA NO. 1694 of 2019 (*Appln. for delay in filing*)  
IA NO. 1236 OF 2019 (*Appln. for waiver of court fee*)**

Issue notice to the Respondents on IA Nos. 1694 of 2019 & 1236 of 2019 as well as on the main appeal returnable on 05.11.2019. Dasti, in addition, is permitted.

List the matter on **05.11.2019.**

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*Pr/pk*